

जानना चाहता हूँ कि जब 242 कम्प्लेंट्स इनको मिली हैं, तो (a) से लेकर (e) तक यह कहना कि कुछ भी नहीं है, आन्स्वर “No” है, तो उनमें पनिशमेंट देंगे या नहीं देंगे, क्योंकि आन्स्वर No है? मैं माननीय मंत्री जी से सिर्फ इतना ही पूछना चाहता हूँ कि NREGA का कार्य बहुत पवित्र कार्य है और जिसके कारण आप लोग सरकार में आ गए। उसी का मामला इतना गंभीर है, तो क्या ऐसे राज्यों में जहां NREGA ठीक से काम नहीं कर रहा है, तो उसके लिए वहां पर कोई आब्जर्वर आप भेजने का काम करेंगे ? यही मेरा सवाल है और कोई सवाल नहीं है।

श्री सी.पी. जोशी : सभापति महोदय, NREGA में एक साल का funds करीब Rs.40,000 crores है। माननीय सदस्य ने प्रश्न यह पूछा है कि sizeable fund का उपयोग नहीं हुआ है। मैं बताना चाहता हूँ कि Rs.40,000 crores के प्रपोशनेट में 1010 कम्प्लेंट्स हमें रिसीव हुई हैं। इन 1010 कम्प्लेंट्स में 242 कम्प्लेंट्स में से मात्र 13 कम्प्लेंट्स ऐसी हैं, जहां पर amount 7.72 crores का है, इसलिए हमने पहले वाले उत्तर में No कहा है। जहां तक माननीय सदस्य ने कहा है कि NREGA को ठीक ढंग से implement करने के लिए क्या कदम उठा रहे हैं। सभापति महोदय, हर एक माननीय सदस्य district level Monitoring Committee का सदस्य है। हमने कहा है कि वह तीन महीने में मीटिंग करे, इसकी जानकारी ले और हमें सूचना दे। Ombudsman के संबंध में हमने राज्य सरकारों को निवेदन किया है। हमने MIS का सिस्टम प्लेस कर रखा है। ये सब प्रयास करने के बाद हम कोशिश कर रहे हैं कि स्टेट गवर्नमेंट तुरन्त गति से काम करेगी और Ombudsman के माध्यम से यदि स्टेट गवर्नमेंट कम्प्लेंट्स को ठीक ढंग से address नहीं कर पा रही है, तो Lokpal की नियुक्ति उस चीज को ठीक ढंग से address कर पाएगी और यह स्कीम ठीक ढंग से लागू हो पाएगी।

श्री राजीव शुक्ल : सभापति जी, जो हमारा सवाल था, वह भी इसी से संबंधित था। मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि जो 40 per cent siphoning off की बात है जिसके बारे में उन्होंने कहा है कि सूचना एकत्रित की जा रही है। मैं पूछना चाहता हूँ कि ऐसी शिकायतें ज्यादातर किन राज्यों से हैं? और जब राज्य सरकारें अपने स्तर पर monitoring नहीं कर पा रही हैं, तो क्या Central Monitoring Agency बनाने का विचार है, क्योंकि NREGA के मामले में सफलता बहुत जरूरी है ?

श्री सी.पी. जोशी : सभापति महोदय, मध्य प्रदेश की एक कम्प्लेंट के संबंध में IBN में डिस्प्ले हुआ कि इस के अंतर्गत बहुत ज्यादा भ्रष्टाचार हो रहा है। उस कम्प्लेंट के बाद हमने मध्य प्रदेश की सरकार को इसकी जांच करने के लिए लिखा और CAG को भी लिखा कि वह इसकी जांच करें। हमने NLM में अपॉइंटमेंट करके पता लगाने का काम किया। We are addressing this problem. जो यह 30 से 40 परसेंट फंड को siphon करने की बात कर रहे हैं, यह सत्य नहीं है। हमने इसके बारे में पूरी जानकारी प्राप्त करके CAG को इन्वॉल्व करने की कोशिश की है, हम स्टेट गवर्नमेंट से भी सूचना ले रहे हैं और Ombudsman के लागू करने के बाद, हम समझते हैं कि इस तरह की सूचना आ रही है, उसके बारे में जनता के सामने सही तथ्य सामने आ पाएंगे। जो जनरल कमेंट 30-40 फंड का जो करने का है, मैं समझता हूँ कि यह स्थिति सही नहीं है।

Dividend remitted by Nationalised Banks

*273. SHRI T.K. RANGARAJAN: Will the Minister of FINANCE be pleased to state:

(a) The total amount of dividend remitted to Government by the Nationalised Banks in the years 2007, 2008 and 2009;

(b) whether Government has allocated any funds to the Nationalised Banks during this period; and

(c) if so, the value thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) to (c) A statement is laid on the Table of the House.

Statement

(a) The nationalised banks have paid dividend amounting to Rs. 1,660 crore, Rs. 1,863 crore and Rs. 2,178 crore to the Government for the years 2006-07, 2007-08 and 2008-09 respectively.

(b) and (c) To enable the public sector banks (PSBs) to meet the credit requirements of the economy while maintaining a healthy and comfortable level of regulatory Capital to Risk-weighted Assets Ratio (CRAR), the Government infused a sum of Rs. 1,900 crore (Central Bank of India — Rs. 700 crore, Vijaya Bank — Rs. 500 crore, UCO Bend — Rs. 450 crore and United Bank of India — Rs. 250 crore) as Tier I capital during the year 2008-09.

MR. CHAIRMAN: Please. Please observe decorum in the House.

SHRI T. K. RANGARAJAN: Sir, my first supplementary is: What is the total value and percentage of the NPA, Non-Performing Assets, of these banks? What efforts are under way to reduce these outstanding liabilities?

SHRI NAMO NARAIN MEENA: Sir, the NPA of the nationalised banks is around 2.8 per cent at present, and efforts are being made to reduce this NPA by issuing various circulars and instructions by the Government, as well as, by the Reserve Bank of India.

SHRI T. K. RANGARAJAN: Sir, it is 2.8 per cent. By merely issuing circulars will you be able to recover those monies? Big people, heavyweights, have borrowed. There are 101 ways to escape from that NPA and finally you will write them off. What exactly are you doing?

My second supplementary is this. I think there is a uniform policy. What are you doing, as a Minister? Every Ministry is having the same type of Non-Performing Assets. Take, for example, Indian Oil Corporation. Its Non-Performing Assets are to the tune of Rs.530 crores. There are two big people involved. I know who they are.

MR. CHAIRMAN: Supplementary, please.

SHRI T. K. RANGARAJAN: My supplementary is this. What is the method that you are going to adopt?

MR. CHAIRMAN: We are running out of time. Do you want an answer to your question or do you want to make a statement out of turn?

SHRI T. K. RANGARAJAN: The question is: What are the immediate steps taken by you to recover the money and to reduce the NPA?

SHRI NAMO NARAIN MEENA: Sir, several steps have been taken to reduce the NPA, and there are guidelines from the Reserve Bank of India to reduce the NPA and to recover the money. The banks are using the OTS, One Time Settlement Scheme, as per the guidelines of the Reserve Bank of India. The hon. Member would be happy to know that by taking several steps, the NPA of the various banks is coming down every year. The banks are recovering. The SARFAESI Act is being followed in all the cases.

Cost cutting measures in Air India

*274. DR. JANARDHAN WAGHMARE:††

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Air India reported huge losses during 2008-09 even as the airlines appointed consulting firm Booz and Allen to formulate a plan to cut costs and enhance revenues;
- (b) if so, the details thereof;
- (c) whether the factors attributing the rise in losses of Air India have been examined; and
- (d) if so, the details thereof and the steps taken by Government to adopt cost cutting measures in Air India?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):
A statement is laid on the Table of the House.

Statement

(a) and (b) Air India is expected to incur a loss of Rs.5,000 crores approximately (Prov.) during the year 2008-09. The consulting firm Booz and Allen has not yet been appointed by Air India.

(c) and (d) The reasons for losses are mainly due to prevalent economic recession and low yields and load factors. Air India has taken several initiatives to turnaround the performance of the company focussing on Cost Reduction and Revenue Enhancement.

DR. JANARDHAN WAGHMARE: Sir, my first supplementary is: What major steps are you going to take to recover the losses? Have you prepared any plan?

SHRI PRAFUL PATEL: Sir, there are various measures which have been initiated to stem the extent of loss, that is, first to reduce the quantum of expenditure and to make sure that there is revenue enhancement. There is a difficult time for the aviation industry as also for our national carrier. I am sure that various steps have been taken. Since the time is less, I will send a proper answer in writing to the hon. Member.

MR. CHAIRMAN: Question Hour is over.

††The question was actually asked on the floor of the House by Dr. Janardhan Waghmare.